

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 905/(MAH)/2017  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)



SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.06.2017

NAME OF THE PARTIES: ABB India Ltd.  
V/s.  
Varun Resources Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Sagar Wagle	advocate	
2)	Jahangir Panday	Advocate	
	i/b Crawford Bayley & Co.		
3)	Reela Wagle	Admunt Pellon	F. K. Wagle
4)	Sayali Puri	Admunt Pellon	S.P.

**ORDER**

TCP No. 905/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having mentioned that Insolvency Resolution process has already been initiated against this Corporate Debtor Company, vide CP No.247/2017 (Indian Bank vs Varun Resources Ltd.), the Petitioner is at liberty to approach IRP in the said case to make their claim, for the insolvency resolution professional is already appointed, this petition is dismissed as infructuous giving liberty to proceed as per law, if for any reason earlier insolvency resolution process is vacated or terminated.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)